

**CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH**

**OA/020/783/2020**

HYDERABAD, this the 21<sup>st</sup> day of December, 2020

**Hon'ble Mr. Ashish Kalia, Judl. Member  
Hon'ble Mr. B.V. Sudhakar, Admn. Member**



1. S.Srinivasa Rao S/o Venkateswara Rao,  
Aged about 59 years, A.O.S.L.G. with H.R.M.S.No.199303162,  
Resident of D.No.4-32-9, Plot No.304, Lakshmi Tulasi  
Apartment, Opp. To Sai Baba Temple, Ithannagar, Tenali – 522201.
2. G.Mani W/o N.Bhupesh Prasad,  
Aged about 59 years, Retired Junior Telecom Officer,  
HRMS No.198106369, Resident of D.No.5-66-16.  
3<sup>rd</sup> Line, Ashoknagar, Guntur, Andhra Pradesh.
3. G.Srinivasa Raghavan S/o G.T.A.Krishnama Chary,  
Aged about 56 years, Retired Office Superintendent,  
HRMS No.198801851, Now resident of Plot No.D-6,  
Tirumala Towers, 6/2, Chandramauli, Guntur-522007.
4. K.Padmasri D/o K.Gopichand, aged about 58 years,  
Retired J.T.O. with HRMS No.198304813, and now  
Resident of Flat No.20-1, Swarna Residency, 3/8, Vidyanager, Guntur-7.  
...Applicants

(By Advocate : Mr.K.Venkateswara Rao)

Vs.

1. The Principal General Manager, Telecom District, BSNL, Guntur.
2. The Chief General Manager, Telecom, A.P. Circle, Vijayawada.
3. The Chairman & Managing Director, BSNL,  
Corporate Office, Bharat Sanchar Nigam, 4<sup>th</sup> Floor,  
Janpath, New Delhi-110 001.
4. Union of India, represented by the Secretary,  
Department of Telecommunication and I.T.,  
20, Ashok Road, New Delhi.
5. The Chief Controller of Communications,  
Accounts, Telecom, A.P.Circle, Vijayawada.
6. The Chief General Manager, BSNL, Tamilnadu Circle, Chennai.  
....Respondents

(By Advocate : Mrs.K.Rajitha, Sr.CGSC &  
Mr.K.Ajay Kumar, SC for BSNL)

**ORAL ORDER**  
**(As per Hon'ble Mr.B.V.Sudhakar, Administrative Member)**

**Through Video Conferencing:**

2. The OA is filed seeking a direction to grant the applicants notional increment which fell due on a date subsequent to their dates of retirement.



3. Brief facts of the case are that the applicants have superannuated on 31.01.2020. As the applicants retired the day before the due date of increment, they have been not been sanctioned the increment citing the reason that the applicants were not in service on the date of the increment. Applicants represented and since there is no response, the OA is filed.

4. The contentions of the applicants are that the Hon'ble High Court of Madras in W.P.No. 15732 of 2017 has granted the relief sought and as the applicants are similarly placed, they need to be granted the relief sought.

5. Heard both the counsel and perused the pleadings on record.

6. A similar issue fell for consideration before this Tribunal in OA No.538/2020, which was disposed of on 26.08.2020 with a direction to the respondents therein to grant the benefit. Some other similar OAs were also disposed of by this Tribunal. It is brought to our notice that, upon the order of this Tribunal in OA 538/2020 & similar OAs being challenged in the Hon'ble High Court of Telangana in WP No.20907/2020 & Batch, orders of the Tribunal have been suspended by the Hon'ble High Court on

03.12.2020. In view of the above development, the respondents are directed to consider grant of relief sought depending on the judgment of the Hon'ble High Court on the issue, as and when it is delivered.



With the above direction, the OA is disposed of, at the admission stage, with no order as to costs.

**(B.V.SUDHAKAR)**

**ADMINISTRATIVE MEMBER**

**(ASHISH KALIA)**

**JUDICIAL MEMBER**

/evr/